

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-636/ND/2023

IN THE MATTER OF:
M/s. I Pack Solutions

...PETITIONER

Vs.

M/s. Xtractpro Seating Pvt Ltd

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 16.01.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor : Mr. Bharat Arora & Mr. Lakshay
Raheja, Advs.

For the Respondent/Corporate Debtor :

ORDER

None appears on behalf of the Operational Creditor at the time of hearing of the matter. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply, however it is not reflected on the e-portal. Ld. Counsel on behalf of the Corporate Debtor may approach the Registry and cure the defects, so that their reply is reflected on the e-portal. List the matter on **14.02.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)